

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-2340(ND)/2019
IA/3522/2024, IA/3523/2024

IN THE MATTER OF:
M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 15.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Applicant : Adv. Riya Thomas in both IAs.
For the Respondent/Corporate Debtor :

ORDER

IA/3522/2024

This is an application filed under Section 22(3)(a) of the IBC, 2016.
Intimating the decision of the CoC for confirmation of the IRP as RP.

Heard the Ld. Counsel on behalf of the Applicant. It was submitted that the IRP was appointed vide order dated 14.05.2024 and thereafter the CoC in its first meeting 19.06.2024 passed their resolution with 100% voting to confirm the appointment of IRP, namely, Rashmi Mintri as Resolution Professional the decision of the CoC for confirmation of the IRP as RP is taken on record, with just exceptions, present IA is **disposed off**.

IA/3523/2024

This is a report filed by IRP for reconstitution of the CoC in terms of Regulation 17(1) and Regulation 13(2)(d) of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulation, 2016.

Heard the Ld. Counsel on behalf of the Applicant. It was submitted that after the Constitution of CoC some more claims have been admitted by the IRP and therefore necessity has arisen for reconstitution of the CoC. The report certifying the reconstitution of the CoC along with revised constitution of CoC is taken on record. Present IA is accordingly **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)